

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:245

ANSWERED ON:09.08.2012

PURA SCHEME

Rajesh Shri M. B.;Sampath Shri Anirudhan

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has any plan to extend Provision of Urban Amenities in Rural Areas (PURA) scheme to more areas;
- (b) if so, the steps taken in this regard;
- (c) whether it is proposed to increase the role for Local Bodies in the implementation of PURA Scheme; and
- (d) if so, the details thereof ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a) & (b): Yes, there is a plan to upscale the Provision of Urban Amenities in Rural Areas (PURA) scheme to more areas in the 12th Five Year Plan. It has been decided to take up 10-15 more pilot projects for which inviting Expression of Interest (EoI) notice for PURA 2.0 from private sector entities was issued on 29th May, 2012 in leading national dailies.

(c) & (d): Under the scheme, the consent of the Panchayat/a cluster of Panchayats is required for the implementation of the project by the private sector entity. Signing of the concession agreement by the Panchayat with private sector entity is also a mandatory requirement for implementation of PURA projects. At the end of the concession period, the Panchayat/cluster of Panchayats are required to take over the charge of the assets created to ensure continuity of the services to the public. During the period of the PURA project an Independent Engineer inspects the civil works, prepares reports thereon and these reports are read out in the Gram Sabha Meetings.